

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-03/2022/ _____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge,
Golaghat.

Dated Guwahati, the _____ September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letters No. DJ(G) 9298/2022 dated 02.09.2022 and DJ(G)9406/2022 dated 09.09.2022, and this Registry's letter No. HC.VII-03/2022/7745-7749 /A, dated 08.09.2022.

Sir,

With reference to the above, I am directed to inform you that, Shri Sharifuddin Ahmed Pathan, Civil Judge & Asstt. Sessions Judge, Golaghat has been allowed to visit Jammu & Kashmir via New Delhi by availing LTC for the block period of 2022-2025 (instead of 2018-2021, as stated in this Registry's earlier letter, referred above) w.e.f. 02.10.2022 to 10.10.2022 along with his wife Smti Jyotismita Sharma, Secretary, District Legal Services Authority, Golaghat and minor son (subject to granting leave from your end), by the shortest possible route, as per existing Rules.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/8247-8250/A. dated 20/09/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Sharifuddin Ahmed Pathan, Civil Judge & Asstt. Sessions Judge, Golaghat with reference to his letters No. CJ(G) 1459/22 dated 02.09.2022 & CJ(G) 1493/22 dated 09.09.2022, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

Wagon
REGISTRAR (VIGILANCE)

Wagon
20.9.22